

**IN THE INCOME TAX APPELLATE TRIBUNAL,  
DELHI BENCH: 'G' NEW DELHI**

**BEFORE SHRI G.S. PANNU, HON'BLE PRESIDENT  
AND  
SHRI SAKTIJIT DEY, HON'BLE VICE-PRESIDENT**

ITA No.1265/Del/2020  
Assessment Year: 2009-10

ACIT, Circle-52(1), New Delhi	<b>Vs.</b>	Sh. Subhash Chander Khaneja, 303-304, 27, Barakhamba Road, New Delhi
<b>PAN :AAIPK2679K</b>		
<b>(Appellant)</b>		<b>(Respondent)</b>

Assessee by	None (Application)
Department by	Sh. Sanjay Kumar, Sr. DR

Date of hearing	25.08.2023
Date of pronouncement	25.08.2023

**ORDER**

This is an appeal by the Revenue against order date 24.01.2020 of learned Commissioner of Income Tax (Appeals), Delhi-35, for the assessment year 2009-10.

2. At the time of call, none appeared on behalf of the assessee. However, learned Authorized Representative of the assessee has furnished a letter dated 2<sup>nd</sup> August, 2023, intimating that the assessee had opted for settling the dispute arising in the appeal

under the Direct Tax Vivad Se Vishwas Scheme, 2020 and assessee's declaration has been accepted by the competent authority with issuance of Form No. 5.

3. Learned Departmental Representative could not controvert the aforesaid factual position.

4. Considering the above, we treat the appeal as deemed to have been withdrawn, hence, dismissed.

5. In the result, the appeal is dismissed.

***Order pronounced in the open court on 25<sup>th</sup> August, 2023***

***Sd/-***  
**(G.S. PANNU)**  
**PRESIDENT**

***Sd/-***  
**(SAKTIJIT DEY)**  
**VICE-PRESIDENT**

Dated: 25<sup>th</sup> August, 2023.

RK/-

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar, ITAT, New Delhi